

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 369/98

Date of Decision: 9.11.98

Shri Anand Pratap Shrivastava

Applicant.

Shri S.P. Kulkarni,

Advocate for
Applicant.

Versus

Union of India and others

Respondent(s)

Shri V.S. Masurkar for R1 to R3.

Advocate for
Respondent(s)

Shri S.S. Karkera for R4.

CORAM:

Hon'ble Shri: Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 369/98

Monday the 9th day of November 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri D.S. Baweja, Member (A)

Anand Pratap Shrivastava
Residing at Plot No.25,
Venkatesh Vimal Vihar
Nadurbar Taluka- Nandurbar
District - Dhule.

... Applicant.

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India through
Telecom District Manager
Dhule.

The Sub-Divisional Officer
(Shri B.R. Patil) Telegraphs
Nandurbar at P.O. Nandurbar.

The Chief General Manager,
Telecommunications
Maharashtra Circle, CTO Bldg.
Near Hutatma Chawk, Fort
Mumbai.

Shri S.P. Kinikar (J.T.O.)
Taloda, At P.O. Taloda
District -Dhule.

... Respondents.

By Advocate Shri V.S.Masurkar for respondent No. 1 to 3.

Shri S.S. Karkera for respondent No. 4.

O R D E R (ORAL)

¶ Per Shri Justice R.G. Vaidyanatha, Vice Chairman ¶

In this application the applicant is challenging the order of deputation dated 4.4.1998. Respondents have filed reply opposing the application. Heard both the counsel regarding admission.

2. The order of deputation dated 4.4.1998 is only for 15 days. It is admitted that the applicant did not comply with the order and did not go to the place where he was deputed. Now the period has already expired. The applicant is now working

in the old office. In these circumstances we find that the O.A. has become infructuous and there is no necessity to go into the validity or otherwise of the order dated 4.4.1998. The question of harassment need not be decided in this O.A. It is always open to the applicant to take proper steps on administrative side or legal side to question the harassment and for proper relief according to law.

3. In the result the O.A. is rejected as having become infructuous. No costs.

(D.S. Baweja)
Member (A)

R. G. Vaidyanatha
Vice Chairman

NS